

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

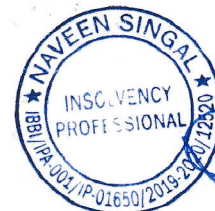
FOR THE ATTENTION OF THE CREDITORS OF AMYRA FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AMYRA FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14.03.2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403PB2016PTC040171
5.	Address of the registered office and principal office (if any) of corporate debtor	Samra Industries, Sadiq Road, Faridkot, Punjab, India, 151203
6.	Insolvency commencement date in respect of corporate debtor	07.11.2025
7.	Estimated date of closure of insolvency resolution process	06.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Naveen Singal Reg. No.: IBBI/IPA-001/IP-P01650/2019-2020/12520 AFA Valid Up to: 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	120, Vipul Business Park, Sector 48, Sohna Road, Gurgaon-122018, Haryana, India Email: naveen@rvalutech.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	120, Vipul Business Park, Sector 48, Sohna Road, Gurgaon-122018, Haryana, India Email: cirp.amyrafoods@gmail.com
11.	Last date for submission of claims	21.11.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at this point of time
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AMYRA FOODS PRIVATE LIMITED on 07.11.2025.

The creditors of AMYRA FOODS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 21.11.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



Naveen Singal
08/11/25

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.:

Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Naveen Singal
(Interim Resolution Professional)

Date: 08.11.2025

Place: Gurgaon

In the matter of Amyra Foods Private Limited

Registration No.: IBBI/PA-001/IP-P01650/2019-2020/12520

AFA: AA1/12520/02/311225/107787, AFA Valid Upto 31.12.2025

Op Trackdown: 56 notorious criminals nabbed in two days

TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 8 Haryana Police's state-wide campaign 'Operation Trackdown' has kicked off with remarkable success. In just the first two days of this operation, scheduled from November 5 to 20, the police have arrested 56 wanted criminals, along with 602 other accused.

The operation began on November 5 when 32 criminals were arrested in a single day. The next day, November 6, saw the arrest of 24 more notorious criminals, along with 252 other accused persons. During these two days, nine history sheets were also opened to update the criminal records of offenders and expedite the process of cancelling their bail in the future.

"Under the leadership of DGP OP Singh, this campaign is being executed with a strategic approach at the police station, district and state levels," said a police spokesperson. "Every police station has identified the top five most-wanted criminals in its jurisdiction, while district-level police teams are focusing on arresting their top 10 criminals."

"Similarly, the STF has identified 20 of the most-dangerous criminals across the state, and stringent action is being taken against them," said the police spokesperson. To strengthen police-public collaboration and make Operation Trackdown more effective, IG Crime has made his personal mobile number 90342 90495 public, allowing citizens to confidentially share information about criminals.



The two miscreants, who sustained bullet injuries during encounter, admitted to PGIMS, Rohtak.

Three miscreants arrested after encounter in Panipat

TRIBUNE NEWS SERVICE

PANIPAT, NOVEMBER 8 As part of 'Operation Trackdown' against criminals, the police arrested three miscreants following an encounter on Pardhana road in Israna area in the wee hours of Saturday. Two miscreants sustained bullet injuries and have been admitted to the PGIMS, Rohtak.

The accused have been identified as Navdeep and Sandeep Vikas Nagar and Deepak of Ramrai village in Jind district. Navdeep and Sandeep were injured in the encounter. SP Bhupender Singh said the accused were wanted in a shooting incident that took place at Vikas Nagar in October. The case has been handed over to

2 sustain bullet injuries, admitted to PGIMS; one sent to police remand

Inspector Vijay, incharge (CIA-1), and his team.

The team received a tip-off that the miscreants wanted in the firing case were on their way to Panipat on a motorcycle without a number plate, and were using link roads.

The team immediately set up a naka near Shaapur. Upon spotting a motorcycle, the police team signalled it to stop, but the youths quickly turned the bike towards another road. The police chased them, and the miscreants started firing at them.

In retaliation, the police team also opened fire and the accused fell on the road. Two of them sustained bullet injuries. The team nabbed all three and recovered three pistols and six cartridges from their possession.

The miscreants opened four rounds of fire on the police team, and the police also fired four rounds, the SP said, adding that crime and criminals would not be tolerated in the district. If any criminal surrenders, human rights rules would be followed; but if a criminal fired a bullet, the police would, too, he warned.

A case has been registered against the accused at Israna police station under various Sections of BNS. Deepak was produced before the court, which sent him on a three-day police remand, the SP added.

CM Saini announces ₹5 cr for works in Rori village

Attends Guru Tegh Bahadur's 350th martyrdom event

ANIL KAKKAR

SIRSA, NOVEMBER 8

Chief Minister Nayab Singh Saini visited Sirsa on Saturday to take part in a religious procession marking the 350th martyrdom anniversary of the ninth Sikh Guru, Guru Tegh Bahadur. During his visit to Rori village, the local panchayat presented nine demands and the Chief Minister announced Rs 5 crore in funds to meet development needs.

Later, Saini attended a national seminar on the life and teachings of Guru Tegh Bahadur at Chaudhary Devi Lal University (CDLU) where he was the chief guest. The event featured speakers including Haryana Sahitya and Sanskriti Academy chairman Kuldeep Chand Agnihotri and Central University of Punjab Vice-Chancellor Jagbir Singh. Saini also released two books on Guru Tegh Bahadur's life.

The Chief Minister announced that a Sri Guru Tegh Bahadur Study Chair would be set up at Chaudhary Devi Lal University. It will allow students to conduct research on his life and teachings. Before the seminar, he visited an art exhibition featuring paintings made by students on the lives of the Sikh Gurus.

Chief Minister Saini said that four sacred processions would be taken out across Haryana to mark the 350th martyrdom year of the Guru. On November 25, a grand gathering will be held at Kurukshetra with Prime Minister Narendra Modi attending as chief guest.



Chief Minister Nayab Singh Saini carries Guru Granth Sahib during a nagar kirtan held at Rori in Sirsa on Saturday.

PM TO ATTEND KURUKSHETRA EVENT ON NOV 25

CM Saini said that four sacred processions would be taken out across Haryana to mark the 350th martyrdom year of the Guru. On November 25, a grand gathering will be held at Kurukshetra with Prime Minister Narendra Modi attending as chief guest.

The ongoing martyrdom procession, which began on November 8, will travel through various parts of Sirsa and Patehabad districts and conclude in Kurukshetra on November 25. Speaking to reporters, Saini said the state government follows Guru Tegh Bahadur's ideals and that people should walk on his path of sacrifice and service. He declined to comment on Rahul Gandhi's recent allegations of vote theft in Haryana but said the government is working to resolve water shortage in canals.

Saini also announced that the land of Gurdwara Chilla Sahib has been officially transferred in the shrine's name, and a memorial for Baba Banda Singh Bahadur

has been laid in Malohgarh. Responding to local development requests, Saini said that proposals to make Rori an up-tehsil and block are under review. He also addressed demands to upgrade the Rori grain market and primary health centre, saying both would be improved once official requirements are met.

On the demand for a community centre for underprivileged groups, Nayab Singh Saini said funds would be released once the panchayat arranges suitable land. For sewage and wastewater management, he announced that a small sewage treatment plant (STP) would be installed to recycle water for agriculture.

Urban mobility on right track, says Saini

OUR CORRESPONDENT

GURUGRAM, NOVEMBER 8 Addressing representatives from various states at the 18th Urban Mobility India Conference in Gurugram, CM Nayab Singh Saini has said the urban development and mobility programme creates an integrated model for growth.

In line with present demands, tier-2 and tier-3 cities are also developing rapidly. Hence, mobility options are being tailored to suit inclusive development, he said.

Sustainable mobility and transit-oriented development were being prioritised in urban planning and the government was integrating transport systems in a way that would help control unplanned urbanisation and ensure optimal use of resources, Saini said.

The CM said sustainable development was the only true path to progress. All developmental efforts were aimed at using today's resources in a way that they remained available for the generations to come, he added.

"Haryana has prioritised green and inclusive urban transport. The Metro network is being expanded to Gurugram, Faridabad, Bahadurgarh, and Sonapat to ensure smooth and timely movement between major cities. In addition, the RRTS and Namoo Bharat Rail System have been given key importance in Haryana's development vision. This high-speed rail network will directly connect Delhi, Gurugram, Karnal, and Jewar International Airport, thereby creating a new economic corridor within the National Capital Region and offering people a safe, comfortable, and energy-efficient travel option. Electric and CNG buses, e-rickshaws, and cycle tracks are being promoted in urban areas," said Saini.

Vande Bharat makes first halt at K'shetra

NTITISH SHARMA

TRIBUNE NEWS SERVICE

KURUKSHETRA, NOVEMBER 8

With the Ferozepur Cantonment-Delhi Vande Bharat Express making its first halt at Kurukshetra junction today, the holy city got its first stoppage of a Vande Bharat Express train, giving a boost to religious tourism.

As Kurukshetra is being promoted as a major tourist destination, stoppage of premium trains has been a long pending demand.

The train made a halt at Kurukshetra railway junction on Saturday and a large number of BJP leaders were present on this occasion to welcome the train.

Former Minister of State Subhash Sudha, while addressing a gathering, on this occasion, said, "It was a historic moment for us as Kurukshetra residents as well as devotees and tourists will get the benefit of Vande Bharat train. Kurukshetra is being developed as a major tourist destination and stoppage of Vande Bharat was a long pending demand. Finally, it has been fulfilled. Soon, the elevated track will also be dedicated to the people of Kurukshetra and it will provide relief to citizens from traffic jams at five railway crossings in Kurukshetra."

Madan Mohan Chhabra, former chairman 48-kos Tirtha Monitoring Committee, said, "The stoppage of premium trains like Vande Bharat will give a boost to tourism in Kurukshetra. The road and rail connectivity are being continuously strengthened and it shows the efforts being made by the Chief Minister and Kurukshetra MP Naveen Jindal. We will request them for stoppages of a few more premium trains that cross Kurukshetra."

Four Sonapat youths killed in Shamli accident

MUKESH TANDON

TRIBUNE NEWS SERVICE

SONEPAT, NOVEMBER 8

Four youths of Baroda village in Gohana area of the district were killed in an accident on Panipat-Khatima National Highway near Banti Khara village in Shamli district of Uttar Pradesh.

The deceased have been identified as 24-year-old Paramjeet, 22-year-old Sahil, 24-year-old Ashish and 21-year-old Vivek, all residents of Baroda village.

According to the information available, all four youths left for Haridwar on Friday night in a car. As they crossed the Butara flyover, their car hit a Canter parked at a dhaba roadside on the rear and got badly damaged. The collision was so strong that all four died on the spot and were stuck in the mangled remains.

The police suspect that the car was moving at a very high speed due to which the driver failed to control the



The mangled remains of the car that met with an accident in Shamli district of Uttar Pradesh.

vehicle. The police extricated the bodies from the car after considerable effort.

Jaswinder of Baroda village, who reached Shamli, said that all four were going to Haridwar for a holy dip in the Ganga. They had left

the village in the night. He said that the marriage of Paramjeet, one of the deceased, was scheduled for Sunday on November 9 and the marriage of Ashish, another deceased, was scheduled on December 4. The preparations

of Paramjeet's marriage were in full swing and his 'baraat' was to go to Rajasthan on Sunday, he added. While Sahil was posted in the post office at Mot Majri village, Vivek was a student. Inspector Rahul Sisodia,

SHO, Babri, said a case has been registered under various Sections against the unidentified driver of the vehicle. The bodies have been handed over to the victims' kin after the post-mortem examination, the SHO added.

All registry offices 'fully functional': Revenue Minister

Says paperless system launched on November 1 operating efficiently

TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 8

State Revenue & Disaster Management Minister Vipul Goel today stated that all registry offices across the state were functioning smoothly, and no paperless registry services had been suspended. The paperless registry system, launched on November 1, is operating efficiently, ensuring uninterrupted services for property registration.

Reacting to reports that appeared in a section of the press claiming that the services had been halted, Goel said the reports were misleading and emphasised that the paperless system was

introduced to make registration more convenient, transparent, and time-bound. Under the new provisions, the department has been allotted five working days to verify documents submitted by applicants.

The Financial Commissioner, Revenue and Disaster Management, Dr Sumita Misra, said since the system's launch, the department had received 2,778 applications. Of these, 927 documents had been successfully registered.

2,778 APPLICATIONS RECEIVED; 927 REGISTERED

The Financial Commissioner, Revenue and Disaster Management, Dr Sumita Misra, said since the system's launch, the department had received 2,778 applications. Of these, 927 documents had been successfully registered.

offices, and their registration will be finalised once verification is completed within the five-day timeline. As with any new system, initial challenges may arise, but the department has established grievance redress mechanisms to handle complaints and feedback, she said.

In areas falling under municipal limits, there is no change in NOC requirements, and the earlier

process remains applicable. The data for licensed colonies has been streamlined and is now available for urban and semi-urban areas, while rural colonies will be reviewed in consultation with the Town and Country Planning Department.

For matters related to the Housing Board and HSPV, khewat-khatoni details are not required; instead, registrations are being processed using property IDs provided

by municipal bodies. For licensed colonies, the system automatically displays relevant data once the correct licence number is entered. The department has also removed khewat-khasra columns from old city area records, allowing residents to book appointments from the next working day. Additionally, licensed colony data has been linked with Urban Local Bodies, enabling easier coordination and faster approvals. Minor discrepancies in names will not cause applications to be rejected. The General Power of Attorney (GPA) option continues to remain available and has been simplified further.

FORM NO. 14 [See Regulation 33(2)] By Publication
OFFICE OF THE RECOVERY OFFICER - III
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)
Ground Floor, SCO 33-34-35, Sector 17-A, Chandigarh - 160017

DEMAND NOTICE THROUGH PUBLICATION
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC/8/2025

HDFC BANK LIMITED Versus RAVINDER KUMAR
To: ICD 1) SH. RAVINDER KUMAR S/O. SH. HANS RAJ R/O H.NO.310, KIDWAI NAGAR, NEAR STATE BANK OF PUNJAB, LUDHIANA, PUNJAB.
ALSO AT: 330, INDUSTRIAL AREA A, NEAR CHEEMACHOWK, LUDHIANA

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3) in OA/2154/2021 an amount of Rs. 36,33,767.00 (Rupees Thirty Six Lakhs Thirty Three Thousand Seven Hundred Sixty Seven Only) along with pendente lite and future interest @ 8.00% Simple Interest Yearly w.e.f. 07/10/2021 till realization and costs of Rs. 38,000 (Rupees Thirty Nine Thousand Only) has become due against you (Jointly and severally/With/Without). 2. You are hereby directed to pay the above sum within 15 days of the receipt of this notice. Failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1963 and Rules there under. 3. Whereas it has been shown to the satisfaction of Tribunal that it is not possible to serve you in the ordinary way, therefore this notice is given by this publication directing you to put in Appearance before the Tribunal on 21.11.2025, at 10.30AM. 4. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing. 5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after the notice of the certificate / execution proceedings; (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due. Given under my hand and the seal of the Tribunal on this date: 20/09/2025

Recovery Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
AMRYA FOODS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	AMRYA FOODS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	14.03.2016
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U01403PB2016PTC040171
5. Address of the registered office and principal office (if any) of Corporate Debtor	Samra Industries, Sadiq Road, Fandkot, Punjab, India, 151203
6. Insolvency commencement date in respect of Corporate Debtor	07.11.2025
7. Estimated date of closure of insolvency resolution process	06.05.2026
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Naveen Singal Reg. No.: IBI/IFA-001/FP-1650/2019-2020/12520 AFA Valid Upto: 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	120, Vigul Business Park, Sector 48, Sohna Road, Gurugram-122018, Haryana, India Email: naveen@rvaltech.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	120, Vigul Business Park, Sector 48, Sohna Road, Gurugram-122018, Haryana, India Email: cirp.amryafoods@gmail.com
11. Last date for submission of claims	21.11.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable at this point of time
13. Names of insolvency professionals identified to act as authorized representative of creditors (in case there are more than one)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AMRYA FOODS PRIVATE LIMITED on 07.11.2025. The creditors of AMRYA FOODS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 21.11.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Naveen Singal
(Interim Resolution Professional)

Date: 08.11.2025
Registration No.: IBI/IFA-001/FP-1650/2019-2020/12520
Place: Gurugram
AFA: AA112520/02/311225/107787 | AFA Valid Upto: 31.12.2025

